

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
(IB)-448(PB)/2019

IN THE MATTER OF:

Mr. Uttam Chand Nahta

.... Applicant/petitioner

v.

EMMAR MGF Land Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Sameer Gupta, Adv.

For the respondent

Mr. Angad Baxi, Adv.

ORDER

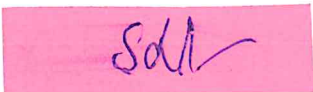
CA-1654(PB)/2019:-


This is an application which must be treated to have been filed under Rule 11 of NCLT Rules, 2016 filed by the Financial Creditor with a prayer for withdrawal of the petition on the ground that the matter has been amicably settled between the parties. However, a copy of the affidavit has been handed over with regard to one document which has not been annexed with the present application.

In view of the above, the petition is permitted to be withdrawn and liberty is granted to file appropriate application in case the terms of the settlement are not complied with.

The application stands disposed of.

Company Petition No. (IB)-448(PB)/2019 stands disposed of in terms of the above order.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)